

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 84 of 2019

IN THE MATTER OF:

Sri Munisuvrata Agri International Ltd.

...Appellant.

Versus

Bank of Baroda & Ors.

...Respondents.

Present:

**For Appellant: Shri Ajeet Kumar Sinha, Sr. Advocate with Shri
Vikas Sethi, Advocate.**

**For Respondent: Shri Harshit Chopra and Shri Pankaj Vivek,
Advocates (Respondent No. 1)
Shri Shailendra Jain and Shri Soumya Dutta,
Advocates (Respondent No. 11)
Ms. Prerna Shama, Advocate (Respondent Nos. 13
& 14)
Shri Aaditya V K, Advocate (Respondent No. 15)**

ORDER

13.09.2019 It is informed that the Bank of Baroda has also filed an application under Section 7 of the Insolvency and Bankruptcy Code, 2016 against the Appellant - Corporate Debtor. The matter is pending before the Adjudicating Authority (National Company Law Tribunal, Kolkata Bench). In the circumstances, let this Appeal await the decision as will be passed by the Adjudication Authority in the said petition under Section 7.

Post the case 'for Orders' on **21st October, 2019.**

In the meantime, it is expected that the Adjudicating Authority will pass appropriate order on the application, if any, filed by Bank of Baroda against Sri Munisuvrata Agri International Ltd. (Appellant).

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

rs/gc